

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 31 JAN 1994

APPLICATION NO(s) 172 of 1994.

APPLICANTS: K.K.Janardhan v/s. RESPONDENTS: Divisional Railway Manager,
Southern Railway, Bangalore
and Others.

TO.

1. Dr.M.S.Nagaraja, Advocate,
No.11, Second Floor, 1st Cross,
Sujatha Complex, Gandhinagar,
Bangalore-9.
2. The Divisional Personnel Officer,
Southern Railways, Bangalore.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 21-01-1994.

gm*

Received copy
Mr. S. S. Iyer
31/1/94
R. S. Iyer

Issued on
2/2/94

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for DEPUTY REGISTRAR 311
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.172/94

FRIDAY THIS THE 21ST DAY OF JANUARY, 1994

Mr. Justice P.K. Shyamsundar

Vice Chairman

Mr. V. Ramakrishnan

Member (A)

Shri K.K. Janardhan,
Aged 57 years,
Senior Clerk,
Office of the Sr. Divisional Engineer,
Southern Railway,
Bangalore - 560 023

Applicant

(By Advocate Dr. M.S. Nagaraja)

vs.

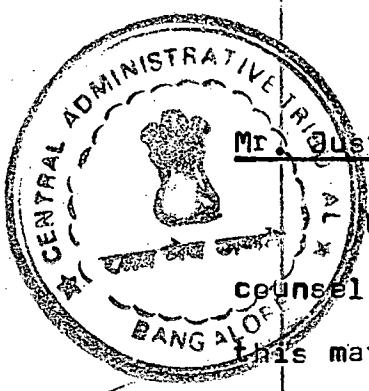
1. The Divisional Railway Manager,
Bangalore Division,
Southern Railway,
Bangalore - 560 023
2. The Divisional Personnel Officer,
Divisional Office,
Southern Railway,
Bangalore
3. Union of India
represented by Secretary to Govt.
Ministry of Railways,
New Delhi

Respondents

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman

We have heard Dr. M.S. Nagaraja, learned
counsel for the applicant. All that we can do in
this matter is to direct the Department to consider
and dispose off the representation stated to have



been made by the applicant on 29.9.93. We accordingly dispose off this application by directing the Department to consider and dispose off the representation made by the applicant to DPO/SBC (Divisional Personnel Officer, Southern Railways, Bangalore) within six months from the date of receipt of a copy of this order. We find that the applicant is due to retire by the end of this month. But the factum of his retirement should not be treated as a constraint on the disposal of the representation referred to supra.
No costs.

Sd-

D/-
(V. RAMAKRISHNAN)
MEMBER (A)

Sd-

V/-
(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

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SECTION OFFICER 301
CENTRAL ADMINISTRATIVE TRIBUNAL
ADJUDICAL BENCH
BANGALORE